

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1343/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.06.04.2019/NCLAT/UR/458

In the matter of:

Indo Alusys Industries Ltd. Appellant

Versus

SMW Metal Pvt. Ltd. Respondent

Appearance: Ms. Garima Anand, Advocate for the Appellant.

16.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 04.04.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 05.04.2019. The Appellant re-filed the Memo of Appeal on 12.04.2019. It is stated in the Interlocutory Application (IA) that due to unfortunate demise of Shri Puneet Kharbanda, Advocate who was one of the Associate Counsel of firm and relative of the main counsel, the defects could not be rectified in time. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 18.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar